

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.289/MP/2018

Subject : Petition invoking Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking payment of Capacity Charges and Transmission Charges as per the applicable provisions of the PPAs dated 18.01.2014 and 20.01.2014.

Date of hearing : 31.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri Indu Shekar Jha

Petitioner : MB Power (Madhya Pradesh) Limited (MBPL)

Respondents : Uttar Pradesh Power Corporation Ltd and Others

Parties present : Shri Amit Kapur, Advocate for MB Power (MP) Ltd
Shri Akshat Jain, Advocate for MB Power (MP) Ltd
Shri Raghav Malhotra, Advocate for MB Power (MP) Ltd
Shri Abhishek Gupta, Advocate for MB Power (MP) Ltd
Ms Rajshree Chaudhury, Advocate for PTC
Shri Rajiv Srivastva, Advocate for UPPCL & UP DISCOMS
Ms. Garima Srivastva, Advocate, UPPCL & UP DISCOMS
Ms Gargi Srivastva, Advocate for UPPCL & UP DISCOMS
Shri Rohit kumar, for MBPL

Record of Proceedings

At the outset, learned counsel for the Petitioner and learned counsel for the Respondents advanced extensive arguments in support of their contentions and reiterated the submissions of their pleadings.

2. The Commission after hearing both the parties reserved the order in the Petition.

By order of the Commission
Sd/-
(T. Rout)
Chief (Law)